

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA -286 of 2010 in
D.F.R. No. 817 of 2009

Dated : 11th November, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

U.P. Power Corporation Limited Appellant (s)
Versus
Jagannath Steel Pvt. Ltd. & Anr. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Pradeep Misra, Mr. Daleep Kr. Dhyani
Counsel for the Respondent (s) : Mr. U.C. Tripathi for R.1
Mr. Kunal Verma & Mr. Ashok Kr. Singh for R.2

ORDER

The learned counsel for the Applicant submits that the conditional Order has not been complied with yet due to some difficulties. He seeks some more time to comply with the same.

Accordingly, the learned counsel for the Applicant is directed to pay the amount of cost to the said charitable organization on or before 12.12.2011.

The Registry is directed to number the Appeal subject to compliance of the order and post for Admission on **14.12.2011.**

(V.J. Talwar)
Technical Member
Ts/ss

(Justice M. Karpaga Vinayagam)
Chairperson